

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(THROUGH HYBRID MODE)

ITEM No. 11
CP. No. 192/2007

IN THE MATTER OF:

H.B. Stock Holdings Ltd.	...	Applicant/Petitioner
Vs		
M/s. DCM Shriram Industries Ltd. & ors	...	Respondent

Order under Section 397/398 of the Companies Act, 2013.

Order delivered on 07.03.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Anant Garg, Ms. Sreejita Mitra, Advs.
For Respondent	:	Ms. Vidhya, Proxy counsel. for R2,4,11, 15 Mrs. Veronica Mohan, Mr. Den Roy, Mrs. Deepkia Gupta, Advs. In CA-2338/2019 (Fox Mandal) Sri Aditya Kumar, Advocate for Respondent No. 1

ORDER

An endorsement has been made by the Ld. Counsel Mr. Anant Garg, for the Applicant for withdrawing the main company petition. However, this does not preclude the party to pursue other pending matters in accordance with the law.

Accordingly, CP No. 192/2007 stands **dismissed as withdrawn** along with the other pending applications.

-sd-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-
(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)